बहाना कुछ दूसरा हो, लेकिन यह सच है कि इंण्डियन म्रोशन से लेकर उधर टोकियो तक सारा एरिया पीस के बजाय एरोना म्राफ वार के रूप में बदला जा रहा है। इसलिए भारत की सूरक्षा के लिए, विश्व में ग्रमन व ग्रमान कायम करने के लिए ग्रहम विषय है।

मैं मंत्री महोदय से दर्खास्त कहांगा कि वे अरना वरान इन सब घटनाश्रों के वारेंमें दें। ग्रीर लाग्रोस पर जो हमला चीन करने जा रहा है उसको तोब्र भर्त्सना करें ग्रीर ग्रपने स्टैण्ड को क्लियर करें कि चीन ग्रौर वीयतनाम की लड़ाई को रोकने के लिए स्रव तक कौनसी प्रगति हुई है ?

चान विद्रावल को बातें करता है, लेकिन यह स्मोक स्कोन, है यह सब बातें ग्रखवार में ग्राई हैं। इसलिय मंत्री महोदय सदन को इसको सकाई ें स्रवगत कराये कि भारत क्या कर रहा है ?

THE SALES PROMOTION EMPLOY-YEES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1979.

THE MINISTER OF PARLIAMEN. TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to move for leave to introduce a Bill to amend the Sales Promotion Employees (Conditions of Service) Act. 1976.

The Question was put and the motion was adopted

SHRI RAVINDRA VARMA: Sir, I introduce the Bill.

THE WORKING JOURNALISTS AND OTHER NEWSPAPERS EMPLOYEES (CONDITIONS OF SERVICE) **MISCELLANEOUS PROVISIONS** , (AMNEDMENT) BILL, 1979

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to move—

"That the Bill further to amend the Working Journalists and Other Newspaper Employees (Conditions

of Service) and Miscellaneous Provisions Act, 1955, as passed by the Lok Sabha, be taken into consideration."

Sir, the Bill seeks to replace Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Ordinance, 1979, promulgated on the 31st January, 1979, As the House is aware, two statutory Wage Boards, one for non-journalist newspaper employees and the other for the working journalists were set up by the Central Government on the 11th June, 1975 and the 6th February, 1976 respectively for revising the rates of wages of newspaper employees. The two Wage Boards had a common Chairman, Shri D. G. Palekar, a retired Judge of the Supreme Court and two common independent members, viz. Shri Bhagwati and Shri R. C. Dutt Each of the Wage Boards also included two representatives of employers and employees. The Wage Boards non-journalists and working journalists started working in 1975 and 1976 respectively and submitted interim reports on the 16th June 1976 and 12th October, 1976 respectively. ately after the present Government took over, we took action on the interim reports and notified interim rates of Wages for non-journalists and working journalists on the 1st of April, Some of the newspaper managements challenged the interim wage rates in various High Courts on the ground that they were excessive and would have adverse affect on the They also connewspaper industry. tended that the independent members were not really independent and the Wage Boards were not, therefore, properly constituted. Later, in December 1977, the representatives of the newspaper employers on the Wage Boards wrote to the Government that they were withdrawing from Wage Boards under instructions from the Indian and Eastern Newspaper Society and the Indian Languages Newspaper Association which had nominated them. These two organi-